

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3049/2006

(From the judgement and order dated 15/09/2005 in CRLA No. 141/2001 of The
HIGH COURT OF UTTARANCHAL AT NAINITAL)

BABA JODHPURI @ JYOTI SWARUP ANAND

Petitioner(s)

VERSUS

STATE OF UTTARANCHAL

Respondent(s)

(With appln. for bail and office report) (For final disposal)

Date: 17/01/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.K. THAKKER

HON'BLE MR. JUSTICE D.K. JAIN

For Petitioner(s) Mr. Mahendra Anand, Sr.Adv.
Mr. Mukesh K. Giri,Adv.
Mr. Rajeev Kumar, Adv.

For Respondent(s) Mr. Jatinder Kumar Bhatia,Adv.

UPON hearing counsel the Court made the following
ORDER

An affidavit is filed on 13/12/2007 stating
therein that the petitioner is suffering from paralysis. Let
the Government pleader take instructions as to the same
fact.

List after two weeks.

[Usha Bhardwaj]
Court Master[P.S. Tyagi]
Court Master